

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 207 of 2017 (SZ)

Applicant(s)

A. Ayubkan and
2 others

Vs. Respondent(s)

State of Tamil Nadu,
Rep. by Secretary to Government,
Highways Department,
Secretariat, Chennai and
4 others

Legal Practitioners for Applicant(s)

M/s.A. Karthikesan
A. Praveen Kumar,
M. Meenatchi,
T. Sivaraman

Legal practitioners for respondent(s)

M/s.M.K.Subramanian, E. Manoharan
and P. Velmani for R1, R2 and R5

Note of the Registry	Orders of the Tribunal
Order No. 1	<p>Date: 20th September, 2017</p> <p>Heard the learned counsel appearing for the applicant.</p> <p>Issue notice to the respondents.</p> <p>Mr. E. Manoharan, the learned counsel takes notice for respondent Nos.1, 2 and 5 and waive service of notice.</p> <p>The applicant to furnish copy of the application with annexures to the learned counsel appearing for respondent Nos. 1, 2 and 5 within 2 days.</p> <p>Let the reply be filed by respondent Nos.1, 2 and 5 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.</p>

Notice to respondent Nos.3 and 4 by Registered Post
with acknowledgement due and dasthi.

List the matter on 17.10.2017.

.....J.M.

(Justice M.S. Nambiar)

